

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 246 OF 2018 &
IA NOS. 1435, 1499 & 1460 OF 2018

Dated: 11th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

TANGEDCO **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. G.Umapathy
Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Tejasv Anand for R-2
Ms. Ranjitha Ramachanran
Ms. Poorva Saigal for R-3
Mr. Aashish Anand Bernard
Mr. Paramhans Sahani for R-5

ORDER

The learned counsel, Mr. G.Umapathy along with Mr. S. Vallinayagam appearing for the Appellant has filed additional affidavit on 10.12.2018. The same was taken on record.

Further, learned counsel appearing for the Appellant prays for two days time to enable them to take necessary instructions regarding payment for the Financial Years 2016-18.

Submissions made by the learned counsel appearing for the Appellant, as stated above, placed on record.

Learned counsel appearing for the Appellant, permitted two days time to take necessary instructions regarding payment for the Financial Year 2016-18.

List this matter on **14.12.2018**, as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

kt/pk

(Justice N. K. Patil)
Judicial Member